

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No: 304 /2006
This, the 11th day of January 2008

Hon'ble Mr. Shanker Raju, Member (J)

Vinay Kumar, aged about 26 years son of late Ram Abilash, resident of Village Banbeerpur, P.O. Bhagawanpur, (Patti), District Pratapgarh.

By Advocate: *Sh. Surendran P*

Applicant.

Versus

1. Union of India through the director General; Postal Services, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Director of Postal Services, Lucknow Region, Lucknow.
4. Senior Superintendent of post Offices, pratapgarh.

By Advocate: *Sh. Asha Choudhary*

Respondents.

Order (Oral)

By Hon'ble Mr. Shanker Raju, Member (J)

As per the Apex Court decision in Union Bank of India Vs. M.T. Latheesh 2006 (8) Scale 145 , terminal benefits being a relevant consideration for compassionate appointment , present is not a case where the family is either indigent or in need of immediate financial assistance. IN the light of the above, the claim of applicant was considered but was not found apt in 2002 and at this belated, the very object of compassionate appointment would frustrate, if any direction is issued. OA is accordingly dismissed , being bereft of merit. No costs.

S. Raju
(Shanker Raju)
Member (J)

HLS/-